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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.2383/2002

This the 12th day of September, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

Nirmal Kumar Jain S/O Roshan Lal Jain,
R/O C-4A/43-B Janak Puri,
New Delhi-110058.

... Applicant

(By Shri J.M.Sharma, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Defence,
Govt. of India, New Delhi.
2. Director General, Defence Estates,
Govt. of India, Ministry of Defence,
West Block-4, R.K.Puram,
New Delhi-110066.
3. Defence Estate Officer,
Delhi Circle, Delhi Cantt.-10.
4. Controller General of Defence Accounts,
R.K.Puram, New Delhi-110066.
5. Principal Controller of Defence Accounts,
Western Command, Chandigarh.
6. Area Accounts Officer (COA),
Delhi Cantt. ... Respondents

O R D E R (ORAL)

Hon'ble Shri justice V.S.Aggarwal, Chairman :

Applicant joined as SDO (Ty.) in the office of the Defence Estate Officer (DEO), Delhi Circle, Delhi Cantt. in the scale of Rs.210-425. As per applicant, he was promoted in situ as SDO-I w.e.f. 1.8.1994 in the pay scale of Rs.1640-2900. The regular promotion was given as SDO-I in pay scale of Rs.5500-175-9000 w.e.f. 17.1.1997. Applicant claims that he was given the benefit of Assured Career Progression Scheme on 5.8.2000

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in the scale of Rs.6500-200-10500 w.e.f. 9.8.1999. He was transferred from Delhi Circle to DEO Jammu Circle, Jammu Cantt..

2. Applicant's grievance is that his pay has not been fixed in the said pay scale.

3. In the face of the facts that have been narrated above, it is directed that respondent No.6, in accordance with the procedure and rules, will fix the pay of applicant preferably within two months of the receipt of the present order and communicate it to applicant.

4. The O.A. is disposed of.

V. K. Majotra

(V. K. Majotra)
Member (A)

V. S. Aggarwal

(V. S. Aggarwal)
Chairman

/as/

for M& for clearly order
for M& for C.O.D.